

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:38
ANSWERED ON:21.07.2015
Exploitation of Women Sports Players
Vichare Shri Rajan Baburao

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the number of complaints received/cases reported by the Government regarding sexual exploitation of women players/coaches in various sports bodies in the country;
- (b) if so, the details thereof during each of the last three years and the current year, State/UT-wise;
- (c) the action taken by the Government on these complaints during the said period; and
- (d) the remedial measures taken by the Government to prevent such incidents in sports bodies and at sports coaching canterers?

Answer

ANSWER
THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS
(SHRI SARBANANDA SONOWAL)

(a) & (b) Madam, during the past three years and the current year, a few complaints alleging sexual harassment of women athletes have come to notice. The details of such cases are as under:-

1. Sexual harassment of Wrestling trainees at IG Stadium by Wrestling Coach reported in July, 2011.
2. Sexual harassment of female weightlifting trainees by Weightlifting Coach reported in August, 2012.
3. Sexual harassment complaint by female football trainees against Football Coach reported in September, 2012.
4. Sexual harassment of female athletes of Imphal, SAI Centre by Athletic Coach.
5. Sexual harassment complaint from lady athletics coach against male Athletics Coach reported in June, 2013.
6. Harassment and derogatory comments by the team members to female shooter reported in June, 2013.
7. Sexual harassment of female wrestling trainees by wrestling coach, STC Hissar reported in January, 2014.
8. Sexual harassment of female athlete by Athletic Coach, Kandivali under NSWC, Gandhinagar reported in June, 2013.
9. Mental harassment and anti-feminist behavior against Gymnast by coach and fellow Gymnast reported in September, 2014.

(c) & (d) With a view to prevent or deter the commission of acts of sexual harassment and to provide the procedure for the resolution, settlement or prosecution of cases of sexual harassment of women in sports and to promote a healthy environment in sport, Government on 12/8/2010, has issued instructions to all NSFs including Indian Olympic Association (IOA), inter-alia, to take appropriate measures to prevent sexual harassment of women in sports including setting up a mechanism for redressal of complaints with a committee headed by a women, or a special counselor, whilst adhering to the principle of confidentiality. The complaints regarding sexual harassment, received in the past, have been referred to the concerned organizations to take action in the light of the aforesaid instructions and as per the provisions under other relevant laws on the subject.
